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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 26 (RE-2007) /2004-2009

NEW DELHI DATED THE 23rd July, 2007

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures, Vol. I:

1. Paragraph 4.72 shall stand substituted to read as under:

Once export obligation is fulfilled and required documents as stipulated in Paragraph 4.68 above have been furnished, RA shall make authorisation transferable subject to conditions stipulated for this scheme including an endorsement on the authorisation itself as to liability of additional customs duty / excise duty in respect of imported / indigenously procured inputs, as the case may be, which have already been imported under Actual User DFIA and are sought to be transferred after fulfillment of E.O. DFIA holder shall deposit additional customs duty / excise duty alongwith applicable interest as per Customs Notification in relevant Head of Account of Customs Revenue i.e., "Major Head 0037 – Customs and Minor Head 001 – Import Duties" in prescribed T.R. Challan and furnish a documentary evidence to RA alongwith the application for endorsement of transferability.

However, restricted items endorsed in authorisation shall be allowed to be transferred only against a separate authorisation / permission issued as per FTP and the procedure laid there under.

This issues in Public interest.

(R.S. Gujral)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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